

**GOVERNMENT OF INDIA**

**MINISTRY OF EXTERNAL AFFAIRS**

**LOK SABHA**

**UNSTARRED QUESTION NO- 4252**

**ANSWERED ON- 20/12/2024**

**US SANCTIONS ON INDIAN COMPANIES**

**4252. SHRI MANISH TEWARI**

**Will the Minister of EXTERNAL AFFAIRS be pleased to state :-**

**(a) whether the Union Government is aware that the United States has placed 19 Indian companies on its sanctions list, if so, the details thereof;**

**(b) whether the Government has sought clarification from United States regarding the criteria and evidence used to impose these sanctions on Indian companies, if so, the details thereof;**

**(c) the steps taken/proposed to be taken by the Government to mitigate the fallout from this situation with the U.S. Government; and**

**(d) the measures likely to be implemented by the Government to ensure compliance with international regulations while protecting its companies from potential sanctions in the future?**

**ANSWER**

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS**

**(SHRI KIRTI VARDHAN SINGH)**

**(a & b) Yes. On 30 October 2024, the U.S. Department of Treasury's Office of Foreign Asset Control (OFAC) sanctioned 21 Indian entities, including 19 companies and 2 individuals from India. This action has been taken by the U.S. Government pursuant to its Executive Order (EO) 14024, which provides for US sanctions against individuals and entities who/that have directly, indirectly or attempted to have materially assisted, sponsored, or provided financial, material, or technological support for, or goods or services in support for or on behalf of, or for the benefit of, directly or indirectly, the Government of the Russian Federation.**

**(c & d) Government of India is engaged with the U.S. Government on this matter. It has been conveyed to the U.S. Government that India has a robust legal and regulatory framework governing export of controlled and dual-use goods and technologies that is fully in compliance with its international obligations on non-proliferation. As a responsible member of the international community, India actively participates in key multilateral non-proliferation export control regimes**

**(Wassenaar Arrangement, Australia Group and the Missile Technology Control Regime) and contributes to the development and review of their control lists and guidelines. India also ensures the effective implementation of UN Security Council sanctions and the UN Security Council resolution 1540 on non-proliferation. Government also regularly sensitizes Indian companies on export controls, including through regular outreach events in an effort to ensure that companies are not contravening India laws.**

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